

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 38
TP (IBC)- 86(PB)/2021
(Old CP No. IB440/CHD/HRY/201 9

IN THE MATTER OF:

Lt. Sh. Harish Kumar (Through its LR'S) Petitioner/Applicant
v.
NCR Healthways Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Appearance not marked
For the Respondent : Mr. Chandan Dutta, Adv.

ORDER

RA-157/2023

Ld. Counsels for the parties appeared physically.

At request and with consent of the parties, list the matter before the Regular (Principal) Bench for a physical hearing **on 08.05.2024.**

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)